

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:699

ANSWERED ON:08.08.2013

FUNDS UNDER MGNREGS

Das Shri Ram Sundar;Karwariya Shri Kapil Muni

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to earmark certain percentage of funds for projects under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for administrative reforms in the districts/areas affected by naxal/extremists activities;
- (b) if so, the details thereof;
- (c) whether sanitation and drinking water supply are some of the priority areas proposed to be included in these districts/ areas;
- (d) if so, the details thereof including other changes likely to be made under the Scheme; and
- (e) the details of the funds released and utilized so far in this regard during each of the last three years and the current year, State/UT-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN "ADITYA")

(a)&(b): No Madam. Being a demand-driven right based wage employment programme, no allocation of funds is made under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). The Ministry releases Central share of funds as per the labour demand. However, to effectively administer the implementation of MGNREGA in Integrated Action Plan (IAP) districts/areas affected by naxal/extremists activities, the Ministry has taken the following initiatives:

(i) "village playgrounds" have been included in the list of permissible works under Schedule I of MGNREGA.

(ii) disbursement of cash payment of MGNREGA wages has been permitted subject to certain conditions in the IAP districts and

(iii) two Prime Minister's Rural Development Fellows (PMRDFs) per IAP district have been deployed to aid and advice the District Programme Coordinator in the implementation of social sector programmes of Ministry of Rural Development.

(c)to(e) Para I (B), Schedule I of MGNREG Act 2005 lists permissible works to be taken up under MGNREGA as per the priority determined by Gram Panchayats in meetings of Gram Sabha and the Ward Sabha. Funds released and utilised by the States/UTs during each of the last three years and the current year (till 26.07.2013) for the implementation of MGNREGA are at Annexure.